

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4143
ANSWERED ON:19.02.2014
NCMEI
Abdulrahman Shri

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the present status of the National Commission for Minority Educational Institutions (NCMEI);
- (b) whether it is a fact that some administrative and financial powers of NCMEI were taken away by the Government in the recent past;
- (c) if so, whether some other similar bodies in the country are still enjoying such powers; and
- (d) if so, the steps taken/being taken by the Government to restore those powers?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR)

(a): The National Commission for Minority Educational Institutions (NCMEI) has been constituted by an Act of the Parliament viz. the National Commission for Minority Educational Institutions Act, 2004 (2 of 2005).

(b): No, Madam. There is no change in the financial and quasi-judicial powers of the Chairman, NCMEI or of the Commission. Two amendments relating to administrative powers of the Chairman have been made on 28.2.2012, after vetting by the Ministry of Law and Justice, in order to bring the National Commission for Minority Educational Institutions

(Financial and Administrative Powers) Rules, 2005, and National Commission for Minority Educational Institutions (Procedure for Appeal) Rules, 2005, in conformity with the National Commission for Minority Educational Institutions Act, 2004. The details are as under:-

S.

No Provision in Rules prior to Present Rules i.e.
NCMEI Act Amendment after Amendment

1. Section 6, Officers As per Item 1 of After deletion of item
and other employees the Schedule to Rule 1 of Schedule
of Commission: (1) The 3, National Commission to Rule 3, the Central
Central Government shall for Minority Educational Government shall have the
provide the Commission with Institutions (Financial powers in respect of
a Secretary and such other and Administrative appointments and promotions
officers and employees as Powers), Chairperson shall against vacancy in respect
may be necessary for the have the the powers in of sanctioned post.
efficient performance of respect of appointments
the functions of the and promotions against
Commission under this Act. vacancy in respect
of sanctioned post.

2. Section 9(3), Rule 28, National Commission Rule 28 now provides
Procedure to for Minority Educational that a copy Secretary,
be regulated by the Institutions of the order, or such officer as Secretary
Commission: All orders certified by the (Procedure appoints in this behalf.
and decisions of the for Appeal) provided that a
by the Secretary or any other copy of the order, certified
Commission shall be by the Secretary, or such
authenticated officer of officer as Chairman appoints
the Commission duly in this behalf.
authorised by the Secretary
in this behalf.

(c) & (d): In view of (b) above, the questions do not arise.